



2026:AHC-LKO:40463

**HIGH COURT OF JUDICATURE AT
ALLAHABAD
LUCKNOW**

WRIT - C No. - 6042 of 2026

Kulwant Singh

.....Petitioner(s)

Versus

Indian Bank Branch Singahi Main Road
Singahi Distt. Lakhimpur Kheri And
Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Sumit Chauhan, Pratibha Maurya
Counsel for Respondent(s)	:	Krishan Kanhaya Pal, C.S.C.

Court No. - 3

HON'BLE KARUNESH SINGH PAWAR, J.

1. Heard learned counsel for the petitioner and learned Standing counsel for respondent no. 2 and Shri Krishan Kanhaiya Pal, learned counsel for respondent no. 1.

2. By this petition, the petitioner has prayed for the following relief:-

"I. Issue a writ, order or direction in the nature of certiorari thereby quashing the impugned demand notice/R.C Prapatra 36 under Rule 141(3) dated 13.02.2026 of amount Rs. 5,73,007/- issued by Tehsildar, Nighasan, District- Kheri, as contained in Annexure no. 1, in the interest of justice.

II. Issue a writ, order or direction in the nature of mandamus thereby commanding the opposite party bank to accept the monthly instalments from the petitioner on its due date, in the interest of justice.

III. Any other suitable writ, order or direction which this Hon'ble Court deem fit and proper in the facts and circumstances of the case, may also be passed in favour of the petitioner."

3. Learned counsel appearing on behalf of the petitioner submits that the petitioner is willing to discharge the liability in terms of the demand raised

through Annexure No. 1. It is specifically undertaken that the petitioner shall deposit 25% of the total amount demanded vide impugned order dated 13.02.2026 within a period of one month from today. It is further undertaken that the balance amount remaining payable thereafter shall also be deposited by the petitioner in equal installments as may be fixed and determined by this Court.

4. Per contra, learned counsel representing respondent no. 1 opposes the relief sought in the present petition. However, it is submitted that if the petitioner is genuinely inclined to pay the outstanding dues, a reasonable opportunity may be granted to enable the petitioner to make payment of the due amount.

5. Having considered the submissions advanced by learned counsel for the parties and taking into account the undertaking furnished on behalf of the petitioner, and with the consent of both sides, the present petition is finally **disposed of** with the following directions:-

(i) The petitioner shall approach respondent no. 1 by way of a representation within a period of ten days from today, whereby a request may be made for determination of the outstanding liability and for permitting payment thereof in installments.

(ii) Upon receipt of the aforesaid representation, respondent no. 1 shall consider and decide the same expeditiously, preferably within a further period of fifteen days, and shall compute and communicate the exact net amount payable by the petitioner as on the date of such determination.

(iii) After the amount is so determined and communicated, the petitioner shall deposit 25% of the total outstanding amount within a period of one month thereafter.

(iv) The balance amount remaining due shall be paid by the petitioner in ten equal monthly installments, without default, in accordance with the schedule that may be prescribed by respondent no. 1.

6. In view of the aforesaid arrangement, the operation and effect of the impugned order dated 13.02.2026 (Annexure No. 1), shall remain stayed for a period of two month from today. Thereafter, the protection granted by this

order shall continue to remain operative only so long as the petitioner strictly adheres to and complies with each of the directions and payment obligations stipulated hereinabove. Any breach or default in complying with the present order shall automatically render the aforesaid protection liable to be withdrawn.

(Karunesh Singh Pawar,J.)

June 8, 2026

R.C.